

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 333 of 2001

Wednesday, this the 4th day of June, 2003

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. K.M. Ibrahim,
S/o Madurakam Mohammed Haji,
Keerthimahal House, Kadamat Island,
Union Territory of Lakshadweep.Applicant

[By Advocate Mr. Asok B. Shenoy]

Versus

1. Union of India represented by the
Administrator, Administration of the
Union Territory of Lakshadweep,
Kavaratti Island - 682 555Respondent

[By Advocate Mr. P.R. Ramachandra Menon]

The application having been heard on 4-6-2003, the
Tribunal on the same day delivered the following:

O R D E R

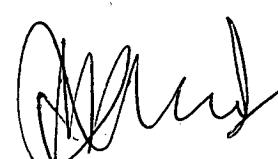
HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Learned counsel of the applicant states that for want
of certain documents and some technical reasons the application
is likely to fail. The applicant, therefore, wishes to
withdraw the application with liberty to file a fresh OA after
obtaining the relevant documents. Liberty is granted. The
Original Application is dismissed as withdrawn without any
order as to costs.

Wednesday, this the 4th day of June, 2003


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

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A.V. HARIDASAN
VICE CHAIRMAN